

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 22376/2017

(Arising out of impugned final judgment and order dated 14-01-2016 in WP No. 84/2000 passed by the High Court of Judicature at Bombay at Nagpur)

THE STATE OF MAHARASHTRA & ORS.

Petitioner(s)

VERSUS

PRAVIN

Respondent(s)

(FOR ADMISSION and I.R. and IA No.73512/2017-CONDONATION OF DELAY IN FILING and IA No.73518/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.73516/2017-EXEMPTION FROM FILING O.T.)

Date : 20-09-2021 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE VIKRAM NATHFor Petitioner(s) Mr. Sachin Patil, AOR
Mr. Rahul Chitnis, Adv.
Mr. Aaditya A. Pande, Adv.
Mr. Geo Joseph, Adv.For Respondent(s) Mr. Chetan S Dhore, Adv.
Ms. Ankita Chaudhary, Adv.
Ms. Himanshi Shakya, Adv.
Ms. Archana Pathak Dave, AORUPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the respondent prays for and is granted three weeks time for filing counter affidavit.

Learned counsel for the petitioners is granted one week time thereafter to file rejoinder affidavit, if so chosen.

List the matter after four weeks.

(POOJA SHARMA)
SENIOR PERSONAL ASSISTANT(ANITA RANI AHUJA)
ASSISTANT REGISTRAR